

**GOVERNMENT OF INDIA  
NEW AND RENEWABLE ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:3580  
ANSWERED ON:11.12.2009  
DEVELOPMENT OF RENEWABLE ENERGY SOURCES  
Deka Shri Ramen

**Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:**

- (a) the details of funds sanctioned /allocated by the Union Government to the State Governments including Assam for the development of renewable energy sources in the country during the last three years and the current year, year-wise and State-wise;
- (b) whether the funds sanctioned/allocated have been utilized during the said period;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken/ proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

- (a): Details of funds provided under various renewable energy programmes to different States, including Assam, during the last 3 years, i.e., 2006-07, 2007-08 & 2008-09 and the current year are given in the Annexure.
- (b) & (c): State-wise status of the funds utilized during the last three years is also furnished in the Annexure. The utilization of funds is an ongoing process and there is normally a gap of about 1 to 1½ year from the date of release of funds in receipt of Utilization Certificates (UCs) from implementing agencies. As on 30.11.2009, UCs have been received for over 99% of the funds released during 2006-07, over 68% of the funds released during 2007-08, and over 14% of those released during 2008-09. UCs in respect of funds released during current year will become due only next year. State-wise variation in the performance has been observed to be due to several factors that include availability of States own infrastructure (manpower and resources) and counterpart funds in State budget for implementation of various programmes, status of commercialization of renewable energy activities in the States, remoteness of sites where the systems are installed, etc.
- (d): To ensure better utilization of the funds, the steps being taken by the Government include, requirement of periodic physical & financial progress reports, funds utilization certificates & audited statements of expenditure; regular review meetings with State Nodal / Implementing Agencies; and, random inspection visits to project sites to ascertain the quantity and quality of systems deployed; etc. This apart, periodic internal audit of the State Nodal Agencies is also undertaken. Moreover, release of further installment of central financial assistance against a particular project is contingent upon utilization of the funds released earlier for that project.